
(2018) 01 DEL CK 0089

In the Delhi High Court

Case No : 251 of 2018

SOBHAN SINHA

APPELLANT

Vs

PUNJAB NATIONAL BANK AND ORS.

RESPONDENT

Date of Decision : 10-01-2018

Acts Referred:

Citation : (2018) 01 DEL CK 0089

Hon'ble Judges : Sunil Gaur

Bench : Single Bench

Advocate : N.C.Gupta, Deepak Singh, Rajesh Kumar, V. Govinda Ramanan

Judgement

1. Petitioner was compulsorily retired on 15th March, 2011 and he challenges impugned order of 27th August, 2012 (Annexure P-2) whereby pension of Rs.7,62,522/- was credited into his account.

2. Learned counsel for petitioner submits that petitioner had made several Representations to respondents to seek full pension instead of 2/3rd pension and the said Representations have not been responded to, thereby compelling petitioner to serve a legal notice of 5th September, 2017 (Annexure P-8) upon respondents. It is further submitted that there is no response to the said legal notice also.

3. In the facts and circumstances of this case, it is deemed appropriate to dispose of this petition with direction to third respondent to positively respond to petitioner's legal notice (Annexure P-8), if not already done, within a period of six weeks from today and in case full pension is not to be granted to petitioner, then reasons for not granting full pension to petitioner be indicated in the response so given and petitioner be apprised of it within a week thereafter, so that petitioner may avail of his remedies as available in law, if need be.

4. With aforesaid directions, this petition and the application are disposed of. Dasti.